



**STANDING COMMITTEE ON AGRICULTURE
(2020-2021)**

SEVENTEENTH LOK SABHA

MINISTRY OF FOOD PROCESSING INDUSTRIES

'DEMANDS FOR GRANTS (2019-20)'

**Action Taken by the Government on the Observations/Recommendations contained
in the Seventh Report (Seventeenth Lok Sabha) of the Standing Committee on
Agriculture (2019-20)**

EIGHTEENTH REPORT



**LOK SABHA SECRETARIAT
NEW DELHI
FEBRUARY 2021/MAGHA, 1942 (SAKA)**

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Agriculture (2019-20)**

Presented to Lok Sabha on
Laid on the Table of Rajya Sabha on

11.02.2021
11.02.2021



LOK SABHA SECRETARIAT
NEW DELHI
FEBRUARY 2021/MAGHA, 1942 (SAKA)

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COMPOSITION OF THE STANDING COMMITTEE ON AGRICULTURE (2019-20)

Shri Parvatagouda Chandanagouda Gaddigoudar- Chairperson

MEMBERS

LOK SABHA

2. Shri Afzal Ansari
3. Shri Horen Sing Bey
4. Shri Devendra Singh 'Bhole'
5. Shri A. Ganeshamurthi
6. Shri Kanakmal Katara
7. Shri Abu Taher Khan
8. Shri Bhagwanth Khuba
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10. Shri Mohan Mandavi
11. Shri Devji Mansingram Patel
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18. Shri Virendra Singh
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20. Shri Mulayam Singh Yadav
21. Shri Ram Kripal Yadav

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23. Sardar Sukhdev Singh Dhindsa
- #24. Shri Harivansh
25. Shri Narayan Rane
26. Shri Kailash Soni
27. Shri Vaiko
28. Shri R. Vaithilingam
29. Smt. Chhaya Verma
30. Dr. Chandrapal Singh Yadav
31. Shri Harnath Singh Yadav

Nominated to this Committee w.e.f. 22.07.2020 vide CB-1 Note dated 24.07.2020.

COMPOSITION OF THE STANDING COMMITTEE ON AGRICULTURE (2020-21)

Shri Parvatagouda Chandanagouda Gaddigoudar- Chairperson

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17. Shri Mohammad Sadique
18. Shri Virendra Singh
19. Shri V.K. Sreekandan
20. Shri Mulayam Singh Yadav
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25. Shri Kailash Soni
26. Shri Vaiko
27. Shri R. Vaithilingam
28. Smt. Chhaya Verma
- @29. Shri B.L. Verma
30. Shri Harnath Singh Yadav
- *31. VACANT

* *vice* Dr. Chandrapal Singh Yadav ceased to be a Member of the Committee on his retirement from Rajya Sabha w.e.f 25.11.2020 vide CB-I Note dated 06.10.2020.

@*vice* Shri B.L. Verma, MP Rajya Sabha has been nominated to the Committee as Member w.e.f 23.12.2020 vide Bulletin Part-II No. 1835 dated 24.12.2020

SECRETARIAT

- | | | | |
|----|-----------------------|---|-------------------|
| 1. | Shri Shiv Kumar | - | Joint Secretary |
| 2. | Ms. Juby Amar | - | Director |
| 3. | Shri Prem Ranjan | - | Deputy Secretary |
| 4. | Shri S.Vijayaraghavan | - | Executive Officer |

INTRODUCTION

I, the Chairperson, Standing Committee on Agriculture (2020-21), having been authorized by the Committee to submit the Report on their behalf, present this Eighteenth Report on action taken by the Government on the Observations/Recommendations contained in the Seventh Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture (2019-20) on 'Demands for Grants (2019-20)' pertaining to the Ministry of Food Processing Industries.

2. The Seventh Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture (2019-20) on 'Demands for Grants (2019-20)' pertaining to the Ministry of Food Processing Industries was presented to Lok Sabha and laid on the Table of Rajya Sabha on 12 December, 2019. The Action Taken Notes on the Report were received on 18.03.2020

3. The Report was considered and adopted by the Committee at their Sitting held on 09.02.2021.

4. An Analysis of the action taken by the Government on the Observations/Recommendations contained in the Seventh Report (Seventeenth Lok Sabha) of the Committee is given in **Appendix**.

NEW DELHI;
09 February, 2021
20 Magha, 1942(Saka)

P.C. GADDIGUDAR
Chairperson,
Standing Committee on Agriculture

CHAPTER I

REPORT

This Report of the Standing Committee on Agriculture deals with the action taken by the Government on the Observations/Recommendations contained in the Seventh Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture (2019-20) on "Demands for Grants (2019-20)" pertaining to the Ministry of Food Processing Industries which was presented to Lok Sabha and Laid on the Table of Rajya Sabha on 12.12.2019.

1.2 The Ministry of Food Processing Industries has furnished Action Taken Replies in respect of all the 8 Observations/Recommendations contained in the Report. These have been categorized as under:

- * Observations/Recommendations that have been accepted by the Government:
Recommendation No. 2, 3, 4, 7 and 8

Chapter - II
Total - 05
- * Observations/Recommendations in respect of which the Committee do not desire to pursue in view of the Government's Reply:
Recommendation No. NIL

Chapter - III
Total - 00
- * Observations/Recommendations in respect of which Action Taken Replies of the Government have not been accepted by the Committee:
Recommendation No. 1 and 6

Chapter - IV
Total - 02
- * Observations/Recommendations in respect of which final replies of the Government are still awaited:
Recommendation No.5

Chapter - V
Total - 01

1.3 The Committee trusts that utmost importance would be given to implementation of the Observations/Recommendations accepted by the Government. In cases, where it is not possible for the Ministry to implement the Recommendations in letter and spirit for any reason, the matter should be reported to the Committee with the reasons for non-implementations. The Committee desire that further Action Taken Notes on the Observations/Recommendations contained in Chapter - I and final replies in respect of recommendation contained in Chapter - V of this Report be furnished to them at an early date.

1.4 The Committee will now deal with the action taken by the Government on some of the Recommendations in the succeeding paragraphs.

**A. GROWTH RATE OF FOOD PROCESSING SECTOR
Recommendation (Para No. 1)**

1.5 The Committee had observed/recommended as follows:—

“The Committee observes that presence of a robust and competitive Food Processing Industry is necessary to take benefit of abundant agriculture production in the Country.

The Committee note that Food Processing Sector is continuously enhancing their share in Indian Economy. Share of Food Processing Sector has increased from 1.38 percent in 2014-15 to 1.59 in 2017-18. However, the Committee observe that Growth Rate of Food Processing Sector has shown a fluctuating trend. The Growth rate of this Sector has varied from 0.39 percent in 2013-14 to 7.68 percent in 2017-18. The Committee are also surprised to note that the Ministry of Food Processing Industries has neither made any assessment of potential of the Food Processing Sector in the Country nor about investment required in the Sector to enhance employment generation. The Committee are of view that there is need of comprehensive review of Food Processing Sector in the country rather than piecemeal policy interventions in order to bring consistency in growth rate of the Sector.

The Committee, therefore, desire the Ministry to constitute an Expert Committee for review of the Food Processing Sector in terms of State wise potential and opportunities available, International and Domestic market demand, emerging trends, Infrastructure assessment, technological preparedness, policy

lacuna alongwith the interventions required etc. The Committee would like to be apprized about steps taken in this direction within three months of presentation of this Report."

1.6 In its Action taken reply, the Ministry has stated as under:-

"The Ministry is under taking studies on (i) Level of Food Processing in India and (ii) Extent of Post-harvest losses to assess the level of processing of the surplus agro produce and also to assess the extent of losses of agricultural produce to take appropriate action to further increase the level of food processing and reduce the post-harvest losses.

The Ministry has drafted a National Food Processing Policy (NFPP), there is a provision for constitution of Food Processing Development Council (FPDC). This can serve as a 'think-tank' of experts with representatives from industries, other related Ministries/Departments/Organizations for deliberation on promotion of food Processing industries. They may include Ministry of Agriculture & Farmers' Welfare, ICAR, DARE, Department of Commerce, Ministry of Health & Family Welfare, FSSAI, NIFTEM, IIFPT, CFTRI, the representatives of leading States in food processing, representatives of the industries from all segments and bankers, social activists and the like."

1.7 The Committee felt the need of comprehensive review of Food Processing Sector, in the country and desired that an Expert Committee for review of the Food Processing Sector in terms of State-wise potential and opportunities available, International and Domestic market, demand, emerging trends, Infrastructure assessment, technological preparedness, policy lacuna along with the interventions required, etc. be constituted.

The Ministry in its Action Taken Reply has stated that the Ministry has drafted a National Food Processing Policy (NFPP), there is a provision for constitution of Food Processing Development Council (FPDC) which can serve as a 'think-tank' of experts with representatives from industries, other related Ministries/Departments/Organizations for deliberation on promotion of food Processing industries.

The Committee are not satisfied with the Replies given by the Department and desire to be apprised of the mandate of Food Processing Development Council (FPDC) as also the stipulated period by which it will become functional.

The Committee further seek the information as to whether the Ministry has any plans to assess potential of the Food Processing Sector in the Country and about investment required in the Sector to enhance employment generation .

The Committee, therefore, would again like to reiterate their recommendation that an Expert Committee with a clear mandate as suggested by the Committee for the review of the Food Processing Sector be constituted at the earliest.

**B. STATUS OF UTILIZATION CERTIFICATES
Recommendation (Para No.3)**

1.8 The Committee had observed/recommended as follows:—

"The issue of liquidation of Outstanding Utilization Certificates has been raised time and again by the Committee in their earlier Reports as well during the Sixteenth Lok Sabha. However, the Committee note that the Ministry are grappling with huge pendency of Utilization Certificates of funds that are yet to be received from various State Governments.

The Committee have been informed that there is pendency of Utilization Certificates to the tune of Rs.624.25 crore as on 01 April, 2019.

The Committee are of view that the time has finally come to look at this vexed issue, afresh, so as to initiate corrective measures that would comprehensively deal with the issue at hand. They, therefore, desire the Ministry to pursue the matter proactively with all Implementing Agencies so as to be find a lasting solution to this perennial problem.

They should clearly indicate to the Implementing Agencies about availability of funds based on the Utilization Certificates in future to make sure that the defaulting States/UTs fall in line."

1.9 In its Action taken reply, the Ministry has stated as under:-

"Intensive efforts are being made by the Ministry along with the Chief Controller of Accounts to reduce pendency of Utilisation Certificates. The latest position of pending UCs as on 31.01.2020 is given below:

Period	No. of Ucs	Amount in ₹	Amount in Crore
1991-92 to 2000-01	180	175298337	17.53
2001-02 to 2010-11	1082	1281947635	128.19
2011-12 to 2015-16	539	1001492598	100.15
2016-17 to 2017-18	187	3202852553	320.29
Total	1988	5661591123	566.16

Year-wise statement since 1991-92 to 2017-18 is at **Annexure-I**.

The Ministry provides Grant Subsidy under schemes of PMKSY on reimbursement basis to the project promoters mostly in private sector through banking arrangement.

In 2018 the Ministry has adopted Expenditure, Advance and Transfer (EAT) Module to ensure that all the expenditure incurred from out of the funds of Grants-in-Aid shall be through EAT module of PFMS and the sanctions issued for release of Grant-in-aid explicitly mention the following lines in the sanction letter that:-

(a) "expenditure under Grants-in-Aid being released by this sanction order is to be recorded through EAT module of PFMS. In compliance of GFR 230 (7) utilization of Grant-in-Aid will be monitored through EAT module of PFMS by the Ministry. The expenditure not found appearing in EAT module of PFMS will not be taken as eligible expenditure.

(b) The existing para in the Sanction Letters regarding "maintaining a detailed account of expenditure incurred out of the Grant-in-Aid and its audit by Chartered Accountant or other recognized body of auditors" will also continue."

(c) that the promoter shall make available/ upload on Sampada portal, the UC for the final installment of GIA within a period of three months from the date of sanction letter.

Due to the introduction of the EAT Module, the current system of PFMS does not allow release of further grant if previous UC is not generated on EAT Module. Thus, for release of 2nd Instalment, UC for the 1st Instalment has to be there on EAT Module. The final instalment of the grant is released on the basis of previous UCs and on reimbursement basis.

This system is going to eliminate the accumulation of pending UCs."

1.10 The Committee note that the Ministry is grappling with huge pendency of Utilisation Certificates of funds to the tune of Rs.566.16 crore for the period 1991-92 to 2017-18 and the number of pending Certificates as on 31.1.2020 is 1988. The Ministry in its Action Taken Reply has stated that the Ministry has adopted Expenditure Advance and Transfer (EAT) Module to ensure that all the expenditure incurred from out of the funds of Grants-in-aid shall be through EAT module of PFMS. Due to the introduction of the EAT module the current position of PFMS does not allow release of further grants if previous Utilisation Certificates is not generated on EAT module. Thus, for release of 2nd Instalment, UC for the 1st Instalment has to be there on EAT Module. The final instalment of the grant is released on the basis of previous UCs and on reimbursement basis.

The Committee are of the view that introduction of EAT module is a step in the right direction which can solve the problem UCs in the long run. However, the Committee do not feel completely satisfied with the reply as the Ministry has not elaborated about the specific efforts been made to clear the pendency of UCs till 2018 considering the fact that 1988 UCs are still pending which is a huge number. The Committee, therefore, recommend that the Ministry should try to impress upon the concerned Agencies to submit their Utilisation Certificates without any further delay as also within certain specified period.

**C. SCHEDULED CASTE SUB PLAN (SCSP).
Recommendations (Para No. 6)**

1.11 The Committee had observed/recommended as under:—

"The Committee noted that Scheduled Caste Sub Plan (SCSP) envisage to channelize the flow of outlays and benefits from all the Sectors of development in

the Annual Plans of States/UTs and Central Ministries at least in proportion to their population both in physical and financial terms.

In this regard, the Committee note that Ministry of Food Processing Industries was in the Non-obligatory Category till 2017-18 for earmarking of funds for SCSP under its Schemes.

The Committee note that the Ministry earmarked 4.3 % and 8.3 Percent of the allocated funds under the Schemes except the Scheme of Mega Food Parks for SC Component in the Budget of 2018-19 and 2019-20 respectively.

However, the Committee are distressed-to note that the Ministry was able to utilize only Rs. 7.86 crore and 9.90 crore (as on 25.10.2019) as against allocations of 55.00 crore and 91.38 crore during 2018-19 and 2019-20 respectively.

The Committee further note that the Ministry has approved only 21 Projects under various Schemes under SC Component till date. There is nil allocations under SC Sub plan during 2018-19 and 2019-20 in many States such as Assam, Bihar, Chhattisgarh, Odisha, Jharkhand, Chhattisgarh, Kerala, Rajasthan, etc. which have significant Scheduled Caste population.

The Committee are of view that there is need to spread awareness among Scheduled Caste Population about incentives being provided to them under various Schemes being implemented by the Ministry. The Committee desire the Ministry to take an awareness Campaign in States with significant Scheduled Caste Population so that they can be educated about benefits of Schemes and are inspired to establish Food Processing Units. There is also need to analyze reasons for low participation of Scheduled Caste population in the Schemes of the Food Processing Sector.

The Committee, therefore, recommend the Ministry to constitute a Fact Finding Committee for the same. "

1.12 In its Action taken reply, the Ministry has stated as under:-

"Till date, 27 projects have been approved under various schemes of Ministry under SC component. As the schemes are demand driven and proposals are expected from all the states therefore, no state wise allocation has been done.

The Ministry, though, its empanelled agencies, has organized seminars, workshops etc., on PMKSY with special focus on SC entrepreneurs for dissemination of information on scheme benefits available to all entrepreneurs and particularly the relaxations allowed to the SC entrepreneurs. More such programmes to be conducted in the regions/states with sizeable SC population for which an annual action plan has been drawn up by the Ministry."

- 1.13** **The Committee had noted that the Ministry earmarked 4.3 % and 8.3 % of the allocated funds under the Schemes except the Scheme of Mega Food Parks for SC Component in the Budget of 2018-19 and 2019-20, respectively. The Committee were distressed to note that the Ministry was able to utilize only Rs. 7.86 crore and 9.90 crore (as on 25.10.2019) as against allocations of 55.00 crore and 91.38 crore during 2018-19 and 2019-20, respectively. The Committee desired the Ministry to launch awareness Campaign in States with significant Scheduled Caste Population so that they can be educated about benefits of Schemes and are inspired to establish Food Processing Units. The Committee also wanted the Ministry to analyze the reasons for low participation of Scheduled Caste Population in the Schemes of the Food Processing Sector. The Ministry, in its Action Taken Reply has stated that the Ministry, though, its Empanelled Agencies, has organized seminars, workshops, etc., on PMKSY with special focus on SC Entrepreneurs for dissemination of information on Scheme Benefits available to all Entrepreneurs and particularly the relaxations allowed to the SC Entrepreneurs. More such programmes to be conducted in the regions/states with sizeable SC Population; for which an Annual Action Plan has been drawn up by the Ministry. The Committee find that though the Ministry has informed about its future plans the issue of analyzing the reasons for low participation of Scheduled Caste Population has remained unaddressed. The Committee, therefore, reiterate that the Ministry should identify the reasons for less participation of SC Population in this Scheme and make all out efforts in this regard.**

CHAPTER - II

OBSERVATIONS/RECOMMENDATIONS THAT HAVE BEEN ACCEPTED BY THE GOVERNMENT

ANALYSIS OF DEMANDS RECOMMENDATIONS PARA NO. 2

The Committee note that allocations of Rs. 1196.6 crore (BE) have been made for Ministry of Food Processing Industries which is mere 0.04 percent of total allocations of Central Government for 2019-20.

The Committee also note that there is reduction of Rs. 203.4 crore in allocations to the Ministry as compared to 2018-19 (BE)

The Committee also observe that the Ministry were not able to utilize allocated funds in the previous financial years. The Ministry were able to utilize only Rs. 605.59 crore and 591.38 crore as against allocations of Rs. 633.8 crore and Rs. 870.33 crore during 2017-18 and 2018-19.

The Committee have been informed that the procedural delays in finalization of operational guidelines and approval of Cabinet have caused disruption in implementation of schemes during 2017-18 and 2018-19. The Committee have been assured that the Ministry is now in position to utilize allocated funds in current year.

However, the Committee note that there is reduction of Rs. 201.57 crore in various Schemes of the Ministry in current financial year at RE stage.

The Committee are of view that the Ministry should be prepared for making necessary arrangements such as operational guidelines, Expression of Interest and other necessary requirements once Schemes are approved by the Government and funds are approved by Parliament.

The Committee strongly disapprove laxity shown by the Ministry in utilization of funds. The Committee hope that the Ministry will improve its performance in future in order to achieve its aim of making India a hub for Food Processing Industries.

REPLY OF THE GOVERNMENT

The operational guidelines in respect of all the on-going schemes under the Central Sector Umbrella Scheme of Pradhan Mantri Kisan Sampada Yojana (PMKSY) are in place. The Ministry is closely monitoring implementation and expenditure for improving level of utilisation of allocated budget under various schemes of PMKSY. A statement showing funds allocated and utilisation thereof under PMKSY during the year 2019-20 and allocation for 2020-21 is given below:

₹ in Crore

Year	BE 2019-20	RE 2019-20	Actual Expenditure as on 24.02.2020	% with reference to RE
2019-20	1101.00	889.43	526.68	59.21
2020-21	1081.41	-	-	-

The schemes under PMKSY are demand driven and mostly credit linked and MoFPI provides Grant Subsidy on reimbursement basis. The project implementation gets delayed due to the following reasons:

- Delay in acquiring appropriate land with CLU.
- Difficulty in getting Term loan.

- Delay in getting statutory clearances (environmental, town and country planning, ground water, electricity, etc.) from the State Government.
- Delay in equity contribution by co-promoters and change of promoter(s) midway.
- Changes in DPR mid-way.

The release of funds in two or more installments under schemes of PMKSY is also linked to certain conditions/ milestones achieved under the project as per the timelines prescribed under scheme guidelines.

Apart from above, there has been mandatory allocation for DAPSC & DAPST since 2018-19 under PMKSY and there was allocation @ 8.3 % for DAPSC and @ 4.3% for DAPST in 2019-20 for which the Ministry is struggling to get adequate eligible proposals despite best efforts. Similarly, the Ministry is not getting adequate eligible proposals for utilisation of 10% allocation for NER. The Ministry is conducting various awareness programs about schemes of PMKSY to attract promoters under SC & ST category and also from NER.

STATUS OF UTILIZATION CERTIFICATES RECOMMENDATIONS PARA NO. 3

The issue of liquidation of Outstanding Utilization Certificates has been raised time and again by the Committee in their earlier Reports as well during the Sixteenth Lok Sabha. However, the Committee note that the Ministry are grappling with huge pendency of Utilization Certificates of funds that are yet to be received from various State Governments.

The Committee have been informed that there is pendency of Utilization Certificates to the tune of Rs.624.25 crore as on 01 April, 2019.

The Committee are of view that the time has finally come to look at this vexed issue, afresh, so as to initiate corrective measures that would comprehensively deal with the issue at hand. They, therefore, desire the Ministry to pursue the matter proactively with all Implementing Agencies so as to be find a lasting solution to this perennial problem.

They should clearly indicate to the Implementing Agencies about availability of funds based on the Utilization Certificates in future to make sure that the defaulting States/UTs fall in line.

REPLY OF THE GOVERNMENT

Intensive efforts are being made by the Ministry along with the Chief Controller of Accounts to reduce pendency of Utilisation Certificates. The latest position of pending UCs as on 31.01.2020 is given below:

Period	No. of Ucs	Amount in ₹	Amount in Crore
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The Ministry provides Grant Subsidy under schemes of PMKSY on reimbursement basis to the project promoters mostly in private sector through banking arrangement.

In 2018 the Ministry has adopted Expenditure, Advance and Transfer (EAT) Module to ensure that all the expenditure incurred from out of the funds of Grants-in-Aid shall be through EAT module of PFMS and the sanctions issued for release of Grant-in-aid explicitly mention the following lines in the sanction letter that:-

(a) "expenditure under Grants-in-Aid being released by this sanction order is to be recorded through EAT module of PFMS. In compliance of GFR 230 (7) utilization of Grant-in-Aid will be monitored through EAT module of PFMS by the Ministry. The expenditure not found appearing in EAT module of PFMS will not be taken as eligible expenditure.

(b) The existing para in the Sanction Letters regarding "maintaining a detailed account of expenditure incurred out of the Grant-in-Aid and its audit by Chartered Accountant or other recognized body of auditors" will also continue."

(c) that the promoter shall make available/ upload on Sampada portal, the UC for the final installment of GIA within a period of three months from the date of sanction letter.

Due to the introduction of the EAT Module, the current system of PFMS does not allow release of further grant if previous UC is not generated on EAT Module. Thus, for release of 2nd Installment, UC for the 1st Installment has to be there on EAT Module. The final installment of the grant is released on the basis of previous UCs and on reimbursement basis.

This system is going to eliminate the accumulation of pending UCs.

Comments of the Committee

For comments of the Committee please refer to Para No.1.10 of Chapter I of this Report.

GENDER BUDGETING RECOMMENDATIONS PARA NO. 4

The Committee note that Gender Budgeting is an ongoing process of keeping a gender perspective in Policy/ Programme Formulation, their implementation and review. It is a powerful tool for achieving gender mainstreaming so as to ensure that benefits of development reach women as much as men.

The Committee note that the Ministry of Food Processing Industries have constituted a Gender Budget Cell under the Chairmanship of a Joint Secretary in the Ministry for effecting changes in the Ministry's Policies and Programs in a way that could tackle gender imbalances to promote gender equality and development and ensure that public resources through the Ministry's budget are allocated and managed accordingly.

The Committee were informed that the Schemes of Ministry are Project-oriented instead of being community, caste or gender specific. Although the benefit accruing to women from these Schemes has not been quantified, efforts are being made by the Ministry to ensure that the maximum benefit of the Schemes of the Ministry reaches to the women stakeholders in the Sector.

The Committee express their displeasure that the Ministry has failed to furnish State-wise details of women beneficiaries under each Schemes of Food Processing Sector since 2017-18. The Committee do not see any favourable inputs

from the Gender Budget Cell, if they are not able to maintain records of Women beneficiaries under various Schemes being implemented by them. Information required from scheme divisions on no. of women entrepreneurs in the approved projects.

The Committee desire the Ministry to make Gender Budgeting Cell functional and rigorous. The Committee further desire the Department to take up the issue of Gender budgeting in letter and spirit and earmark specific allocation for the same. Review meetings held, details of women entrepreneurs projects approved, steps taken?

REPLY OF THE GOVERNMENT

The schemes of Ministry of Food Processing Industries are project oriented instead of being community, cast or gender specific.

The Gender Budgeting Cell is considering possible areas for giving preference to Women for contributing to Gender Equality under the schemes of the Ministry and to find out scope and feasibility for having a separate scheme for Women in the Ministry.

A meeting has been held in March, 2020 and further regular meetings have been planned to discuss these issues to take concrete steps to check gender imbalances to promote gender equality and development.

Details of projects under various schemes of Ministry of Food Processing Industries sanctioned to women entrepreneurs/ Project Execution Agencies (PEAs) having one or more women entrepreneurs as shareholders are at Annexure-II.

TRIBAL SUB PLAN (TSP)

RECOMMENDATIONS PARA NO. 7

The Committee note that Tribal Sub-Plan (TSP) is a strategy for the rapid Socio-economic development of tribal people. It forms a part of annual Plan of a State/UT.

Ministry of Food Processing Industries was in non-obligatory category till 2017-18 for earmarking! of funds for TSP under its schemes.

The Committee have been informed that the Ministry has earmarked 4.3% of allocated funds for Tribal sub Plan under the schemes except the scheme of Mega Food Parks based on ceiling prescribed by Department of Economic Affairs vide their OM dated 26.12.2017.

The Committee note that the Ministry have earmarked .Rs. 55.00 crore and 47.34 crore at BE stage during 2018-19 and 2019-20 for TSP component under different schemes/ programmes.

However, the Committee are flabbergasted to note that the Ministry were able to utilize only 5.75 crore during 2018-19.

Further, Committee are surprised to note that the Ministry has been able to approve only 6 Projects under Tribal Sub Plan as on 30.09.2019.

The Committee further note that no project has been approved in most States except Chhattisgarh, Maharashtra, Mizoram and Nagaland.

There is nil allocations under TSP during 2018-19 and 2019-20 in many States such as Madhya Pradesh, Odisha, Arunachal Pradesh, Assam, Jharkhand, Chhattisgarh, Karnataka, Rajasthan etc. which have significant tribal population.

The Committee observe that tribal population in various parts of Country has rich agriculture and culinary tradition. The Committee are of view that there is lots of potential for establishment of food processing industries by tribal population. The Committee, therefore, recommend the Ministry to take corrective steps and make earnest efforts for optimum utilization of funds in order to ameliorate the economic

condition of tribal in the Country.

The Committee would like to be apprised of corrective action taken in this regard.

REPLY OF THE GOVERNMENT

As on 29.02.2020, 8 projects have been approved under Tribal Sub Plan. In addition to Chhattisgarh, Maharashtra, Mizoram and Nagaland, projects have also been approved for Karnataka and Arunachal Pradesh.

There is no state wise allocation of funds. As the schemes are demand-driven.

The Ministry, through, its empanelled agencies, has organized seminars, workshops etc., on PMKSY with special focus on ST entrepreneurs for dissemination of information on scheme benefits available to all entrepreneurs and particularly the relaxations allowed to the ST entrepreneurs. More such programmes to be conducted in the regions/states with sizeable ST population for which the annual action plan has been drawn up by the Ministry.

OPERATION GREENS - A SCHEME FOR INTEGRATED DEVELOPMENT OF TOMATO ONION AND POTATO RECOMMENDATIONS PARA NO. 8

The Committee note that the Ministry have launched a new central sector scheme "Operation Greens - A scheme for integrated development of Tomato, Onion and Potato" with a budgetary allocation of Rs.500 crore in 2018-19. The Scheme was for two financial years till 2019-20. The Scheme aims at enhancing value realization of Tomato, Onion and Potato (TOP) farmers by targeted interventions to strengthen TOP production clusters and their FPOs, and linking/connecting them with the market, price stabilization for producers and consumers, reduction in post-harvest losses, increase in food processing capacities and value addition in TOP value chain and setting up of a market intelligence network to collect and collate real time data on demand and supply and price on regional and seasonal basis to moderate and check localized gluts of TOP crops.

The Committee have been informed that the Ministry aims to utilize two pronged strategy namely short term for price stabilization measures and Long term for integrated value chain development projects.

However, the Committee are surprised to note that Ministry were able to utilize only Rs. 5.5 crore as against allocations of Rs. 200 crore during 2018-19.

Utilization level under the scheme during current year is also low as the Ministry have utilized only 27 lakh till furnishing of information to the Committee.

The Committee have been further informed that scheme is being tested as pilot level and expected to be continued in during next financial year. .

The Committee observe that nothing much has been done under the scheme as most of the proposals are yet to be fructified. The Committee note that Market Intelligence and Early Warning System (MIEWS) online portal system to collate real time price as well as demand/supply data regarding TOP crops are yet to be launched.

The Committee are of view the Ministry has miserably failed in implementation of Scheme as none of targets of Scheme has been achieved and most of the proposals of the Ministry are yet to see the light of the day.

The Committee are of view that schemes of similar nature are being implemented by the Department of Agriculture, Cooperation and Farmers' Welfare (DAC&FW). Similarly, NAFED is also under the administrative control of DAC &FW. So, administratively they are experienced and better placed to implement this scheme. The Committee, therefore, desire the Ministry to communicate views of the Committee to the Government.

In the meantime, the Committee desire the Ministry to sanction projects under the Scheme so that farmers and consumers may be benefitted from earmarked funds.

REPLY OF THE GOVERNMENT

In pursuance to the budget speech, Ministry has formulated Operation Greens scheme for integrated development of Tomato, Onion and Potato (TOP) value chain. Ministry of Finance conveyed its approval vide OM dated 09.10.2019. The operational guidelines for the scheme were initially notified on 05.11.2018 and have been further revised / modified on 10.12.2018, 10.01.2019 and 20.09.2019 based on the various stakeholders suggestion received during implementation of scheme. Ministry issued advertisement in Newspaper on 10/11/2018 for inviting application/ proposals, under scheme of "Operation Greens" from interested entrepreneurs/investors for availing assistance under this scheme. Ministry has organized number of roadshows/workshops in the major TOP crops producing states for inviting the proposals in coordination with respective State Governments. As per the scheme guidelines, the essential components for Integrated Value Chain Development Project are as under:-

- i. Capacity Building of FPOs
- ii. Quality Production
- iii. Post-harvest Processing facilities
- iv. Agri-logistics
- v. Marketing/Consumption Points

Being integrated nature of the project; the proposal needs to include all the above components, which not only requires huge investment but also long time period for completion of project. Further being infrastructure project, it has long gestation period. Scheme guidelines prescribe the time line for completion and operationalization of project to be 14 months from the date of approval.

Further, as per the scheme guidelines, there are three-tier scrutiny of proposals for final approval. The proposal received are examine by Program Management Agency, and then scrutinize by Mission Operation Greens. Mission submit it recommendations to Inter Ministerial Approval committee for final approval.

Under long term Integrated value chain development projects, Till March' 2018, three proposals were approved by Ministry. Out of these three projects, one project namely M/s Iscon Balaji Foods Pvt. Ltd withdraw by the applicant. Other two proposals are under implementation. One of them namely M/s Nedspice Dehydration India Ltd. has submitted documents for release of 1st installment of grant-in-aid, part payment of 1st installments i.e. Rs.2.37 Cr has been released on 31.01.2020. Thereafter, till 28.02.2020, three more projects have been approved and another 6 proposals are under pipeline.

Under Short term Price Stabilization measures, An amount of ₹ 5.50 crores were released to the NAFED for disbursement of subsidy under price stabilization measures to the eligible organization under the Scheme and towards administrative expenses, which includes expenditure towards creation of on-line MIS system for monitoring real-time price as well as demand/supply data so as to enable informed intervention for price stabilization. Further, Ministry has accorded in-principle approval vide letter dated 16.05.2019 to Govt of Madhya Pradesh for short-term intervention for Onion crop during the period of May-July 2019.

Market Intelligence and Early Warning System (MIEWS) online portal system to collate real time price as well as demand/supply data regarding TOP crops is launched on 26.02.2020.

CHAPTER - III

**OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT
DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLIES**

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CHAPTER - IV

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

GROWTH RATE OF FOOD PROCESSING SECTOR **RECOMMENDATIONS PARA NO. 1**

The Committee observe that presence of a robust and competitive Food Processing Industry is necessary to take benefit of abundant agriculture production in the Country.

The Committee note that Food Processing Sector is continuously enhancing their share in Indian Economy. Share of Food Processing Sector has increased from 1.38 percent in 2014-15 to 1.59 in 2017-18.

However, the Committee observe that Growth Rate of Food Processing Sector has shown a fluctuating trend. The Growth rate of this Sector has varied from 0.39 percent in 2013-14 to 7.68 percent in 2017-18.

The Committee are also surprised to note that the Ministry of Food Processing Industries has neither made any assessment of potential of the Food Processing Sector in the Country nor about investment required in the Sector to enhance employment generation.

The Committee are of view that there is need of comprehensive review of Food Processing Sector in the country rather than piecemeal policy interventions in order to bring consistency in growth rate of the Sector.

The Committee, therefore, desire the Ministry to constitute an Expert Committee for review of the Food Processing Sector in terms of Statewise potential and opportunities available, International and Domestic market demand, emerging trends, Infrastructure assessment, technological preparedness, policy lacuna alongwith the interventions required etc.

The Committee would like to be apprized about steps taken in this direction within three months of presentation of this Report.

REPLY OF THE GOVERNMENT

The Ministry is under taking studies on(i) Level of Food Processing in India and (ii) Extent of Post-harvest losses to assess the level of processing of the surplus agro produce and also to assess the extent of losses of agri produce to take appropriate action to further increase the level of food processing and reduce the post-harvest losses.

The Ministry has drafted a National Food Processing Policy (NFPP), there is a provision for constitution of Food Processing Development Council (FPDC). This can serve as a 'think-tank' of experts with representatives from industries, other related Ministries/Departments/Organizations for deliberation on promotion of food Processing industries. They may include Ministry of Agriculture & Farmers' Welfare, ICAR, DARE, Department of Commerce, Ministry of Health & Family Welfare, FSSAI, NIFTEM, IIFPT, CFTRI, the representatives of leading States in food processing, representatives of the industries from all segments and bankers, social activists and the like.

Comments of the Committee

For comments of the Committee please refer to Para No.1.7 of Chapter I of this Report.

SCHEDULED CASTE SUB PLAN (SCSP) RECOMMENDATIONS PARA NO. 6

The Committee note that Scheduled Caste Sub Plan (SCSP) • envisage to channelize the flow of outlays and benefits from all the Sectors of development in the Annual Plans of States/UTs and Central Ministries at least in proportion to their population both in physical and financial terms.

In this regard, the Committee note that Ministry of Food Processing Industries was in the Non-obligatory Category till 2017-18 for earmarking of funds for SCSP under its Schemes.

The Committee note that the Ministry earmarked 4.3 % and 8.3 Percent of the allocated funds under the Schemes except the Scheme of Mega Food Parks for SC Component in the Budget of 2018-19 and 2019-20 .respectively.

However, the Committee are distressed-to note that the Ministry was able to utilize only Rs. 7.86 crore and 9.90 crore (as on 25.10.2019) as against allocations of 55.00 crore and 91.38 crore during 2018-19 and 2019-20 respectively.

The Committee further note that the Ministry has approved only 21 Projects under various Schemes under SC Component till date. There is nil allocations under SC Sub plan during 2018-19 and 2019-20 in many States such as Assam, Bihar, Chhattisgarh, Odisha, Jharkhand, Chhattisgarh, Kerala, Rajasthan, etc. which have significant Scheduled Caste population.

The Committee are of view that there is need to spread awareness among Scheduled Caste population about incentives being provided to them under various Schemes being implemented by the Ministry. The Committee desire the Ministry to take an awareness Campaign in States with significant Schedules caste Population so that they can be educated about benefits of Schemes and are inspired to establish Food Processing Units. There is also need to analyze reasons for low participation of Scheduled Caste population in the Schemes of the Food Processing Sector.

The Committee, therefore, recommend the Ministry to constitute a Fact Finding Committee for the same.

REPLY OF THE GOVERNMENT

Till date, 27 projects have been approved under various schemes of Ministry under SC component. As the schemes are demand driven and proposals are expected from all the states therefore, no state wise allocation has been done.

The Ministry, though, its empanelled agencies, has organized seminars, workshops etc., on PMKSY with special focus on SC entrepreneurs for dissemination of information on scheme benefits available to all entrepreneurs and particularly the relaxations allowed to the SC entrepreneurs. More such programmes to be conducted in the regions/states with sizeable SC population for which an annual action plan has been drawn up by the Ministry.

Comments of the Committee

For comments of the Committee please refer to Para No.1.13 of Chapter I of this Report.

CHAPTER - V

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH FINAL REPLIES OF GOVERNMENT ARE STILL AWAITED

IMPLEMENTATION OF SCHEMES IN NORTH EASTERN AREA RECOMMENDATIONS PARA NO. 5

The Committee note that 10 percent of Plan Budget of Central Ministries are earmarked for implementation of Schemes in the North Eastern Regions of Country.

The Committee have been informed that the Ministry has made allocations of Rs. 331.44 crore for North Eastern regions during 2017-2019.

However, the Committee are surprised to note that the Ministry was not able to fully utilize funds under the same head during previous years. The Committee note that the Ministry has utilized only Rs. 51.02 crore, Rs. 38.25 crore and 7.7 crore as against allocations of Rs. 71.4 crore, Rs. 150.8 crore and 109.4 crore during 2017-18, 2018-19 and 2019-20 (As on 25.10.2019) respectively.

The Committee are of view that North Eastern Region of our Country has unique geographical and climatic conditions which are suitable for specific crops and Horticulture. There is also scope for Food Processing Industries based on meat and fisheries Sector. The Committee are of opinion that there is need of Specific Schemes for various States depending upon availability and scope of local agriculture produce.

The Ministry is not expected to implement same Schemes in the North Eastern Region which are being implemented in other States.

The Committee, therefore, recommend the Ministry to take steps to formulate Specific Schemes for each State or a Group of States depending upon their geo-climatic conditions, agriculture practices and also helping in the scope for setting of Food Processing Industries.

The Committee also recommend the Ministry to consult Ministry of Finance to make suitable changes in policy for allocations for schemes specifically made for North Eastern Region rather than carving out 10 percent fund for NE Region under each Scheme.

The Committee would like to be apprized about steps taken in this direction within three months of presentation of this Report.

REPLY OF THE GOVERNMENT

A separate scheme for the North-Eastern States – 'Special Food Processing Development Scheme for NER' is now under formulation.

**NEW DELHI;
10 FEBRUARY, 2021
21 MAGHA, 1942 (Saka)**

**P.C. GADDIGOUDAR
Chairperson,
Standing Committee on Agriculture.**

STANDING COMMITTEE ON AGRICULTURE

(2020-21)

MINUTES OF THE FIFTH SITTING OF THE COMMITTEE

The Committee sat on Tuesday, the 09th February, 2021 from 1430 hrs. to 1510 hrs. in the Committee Room '3', Block-A, Extn to PHA Building New Delhi.

PRESENT

Shri Parvatagouda Chandanagouda Gaddigoudar– Chairperson

MEMBERS
LOK SABHA

2. Shri Afzal Ansari
3. Shri Horen Sing Bey
4. Shri Devendra Singh 'Bhole'
5. Shri A. Ganeshamurthi
6. Shri Kanakmal Katara
7. Shri Bhagwanth Khuba
8. Shri Mohan Mandavi
9. Shri Devji Mansingram Patel
10. Smt. Shardaben Anilbhai Patel
11. Shri Shrinivas Dadasaheb Patil
12. Shri Pocha Brahmananda Reddy
13. Shri Virendra Singh
14. Shri Ram Kripal Yadav

RAJYA SABHA

15. Shri Partap Singh Bajwa
16. Shri Narayan Rane
17. Shri Kailash Soni
18. Shri B.L. Verma
19. Smt. Chhaya Verma

SECRETARIAT

- | | | | |
|----|----------------------|---|------------------|
| 1. | Shri Shiv Kumar | – | Joint Secretary |
| 2. | Dr. Vatsala J. Pande | – | Director |
| 3. | Smt. Juby Amar | – | Director |
| 4. | Shri Prem Ranjan | – | Deputy Secretary |

2. At the outset, Chairperson welcomed the Members to the Sitting of the Committee. Thereafter, the Committee took up for consideration the followings Reports:

* (i) XXXX XXXX XXXX XXXX

* (ii) XXXX XXXX XXXX XXXX

* (iii) XXXX XXXX XXXX XXXX

* (iv) XXXX XXXX XXXX XXXX

(v) Draft Report on Action Taken by the Government on the Observations/Recommendations on Seventh Report of the Standing Committee on Agriculture (2019-20) on 'Demands for Grants (2019-20)' of the Ministry of Food Processing Industries;

* (vi) XXXX XXXX XXXX XXXX

* (vii) XXXX XXXX XXXX XXXX

* (viii) XXXX XXXX XXXX XXXX

* (ix) XXXX XXXX XXXX XXXX

* (x) XXXX XXXX XXXX XXXX

3. After some deliberations, the Committee adopted the Draft Reports without any modifications and the Committee then authorized the Chairperson to finalize and present these Reports to Parliament.

The Committee then adjourned.

*Matter not related to this Report

Status of UCs pending as on 31.01.2020

Period	No. of UCs	Amount in ₹
1991-92	2	620000
1992-93	7	8136000
1993-94	17	14069000
1994-95	21	13535600
1995-96	18	14224070
1996-97	10	12943080
1997-98	14	22252263
1998-99	30	28456256
1999-00	21	23038991
2000-01	40	38023077
2001-02	35	47597939
2002-03	35	31412113
2003-04	51	50490622
2004-05	65	17570127
2005-06	92	89507451
2006-07	68	69172835
2007-08	180	252111726
2008-09	192	240908774
2009-10	215	279539586
2010-11	149	203636462
2011-12	115	174504943
2012-13	87	229996872
2013-14	121	69322322
2014-15	123	209545612
2015-16	93	318122849
2016-17	107	821132822
2017-18	80	2381719731
Total	1988	5661591123

Details of projects under various schemes of Ministry of Food Processing Industries sanctioned to women entrepreneurs/ Project Execution Agencies (PEAs) having one or more women entrepreneurs as shareholders as on 29.02.2020.

Mega Food Parks scheme (Total sanctioned projects - 37)							
S.No	Name of the Units	State	District	Date of approval	Project Cost	Approved Grant	Released Grant
1	M/sSataraMegaFood ParkPvt.Ltd.	Maharashtra	Satara	06.08.2014	139.33	50	44.49
2	M/sGodavariMegaAquaParkPvt. Ltd	Andhra Pradesh	West Godavari	16.12.2013	122.6	50	44.53
3	M/sZoram MegaFood ParkPvt.Ltd.	Mizoram	Kolasib	10.06.2015	75.2	50	44.24
4	M/sWardhaMegaFood ParkPvt.Ltd.	Maharashtra	Wardha	13.01.2016	92.36	50	15
5	M/sFavorichInfraPvtLtd.	Karnataka	Mandya	19.12.2017	113.83	50	15
6	M/sFanidharMegaFood ParkPvt Ltd.	Gujarat	Mehsana	16.08.2017	165.79	50	15
7	M/sDoys AgriResourcesPvt Ltd.	Nagaland	Dimapur	16.08.2017	71.79	50	29.78
Creation/ Expansion of Food Processing/ Preservation Capacities (Unit Scheme) (Total sanctioned projects - 219)							
S.No	Name of the Units	State	District	Date of approval	Project Cost	Approved Grant	Released Grant
1	Lambu Subu Food & Beverages	Arunachal Pradesh	Papum Pare	02.12.2019	13.98	5.00	0.00
2	Chhabee Nutricos Industries LLP	Gujarat	Surat	23.08.2019	12.09	5.00	0.00
3	NEC Rotoflex Packaging Corporation	Himachal Pradesh	Una	09.01.2019	17.39	5	2.5
4	Cuisine Agro Foods and Spices	J&K	Srinagar	14.09.2018	5.87	2.64	1.32
5	Ella Foods	Karnataka	Kolar	13.04.2018	16.72	4.06	2.03
6	Maneri Ice Cream	Madhya Pradesh	Jabalpur	07.12.2018	12.93	5.00	2.50
7	Health Plus Flavoured Milk	Madhya Pradesh	Jabalpur	21.02.2019	11.11	5.00	0.00
8	Bharti Foods	Maharashtra	Nagpur	26.09.2018	10.11	2.57	1.28
9	Jiya Agro Exports	Maharashtra	Nagpur	26.09.2018	3.73	1.89	0.00
10	Sangale Agro Food Processing Pvt Ltd.	Maharashtra	Aurangabad	09.01.2019	5.75	2.40	0.00
11	Chakote Agro Foods Pvt Ltd	Maharashtra	Kolhapur	29.05.2019	18.52	5.00	0.00
12	Organic Soya products	Nagaland	Dimapur	26.09.2018	10.65	5.00	2.50
13	VR Food Enterprises LLP	Tamil Nadu	Chennai	19.02.2018	21.49	5.00	2.50
14	Region Exports	Tamil Nadu	Kanniyakumari	19.02.2018	6.62	1.68	0.84
15	Avyukta Dairy Products Pvt. Ltd.	Uttar Pradesh	Ghaziabad	13.04.2018	17.01	5.00	2.50
16	Crazy Bakery Udyog	Uttar	Gorakhpur	14.09.2018	12.89	4.12	2.06

		Pradesh					
17	Tomar Foods Pvt Ltd	Uttarakhand	Udham Singh Nagar	25.07.2019	12.58	5.00	0.00
18	Samrat Enterprise	Uttarakhand	Udham Singh Nagar	25.07.2019	13.96	5.00	0.00
Agro Processing Clusters Scheme (Total sanctioned projects - 45)							
S.No	Name of the Units	State	District	Date of approval	Project Cost	Approved Grant	Released Grant
1	M/s Gama Biotech Farms	Andhra Pradesh	Krishna	07.12.2018	29	9.107	0
2	M/s Suchow Agrotech	Andhra Pradesh	Kadapa	09.01.2020	27.77	8.47	0
3	M/s Association of Lady Entrepreneurs of India (ALEI)	Andhra Pradesh	East Godavari	09.01.2020	24.93	6.1632	0
4	M/s Subh Karan Food Park	Assam	Kamrup (Rural)	03.10.2019	22.513	10	0
5	M/s Daman Food Park	Dadra & Nagar Haveli	Khanvel	19.08.2019	34.637	9.5235	0
6	M/s J R Foods & Beverages	Gujarat	Navsari	01.07.2019	30.158	8.75	0
7	M/s Karnal Food Pack Cluster Limited	Haryana	Karnal	06.04.2018	32.97	9.863	3.385
8	M/s K R Food APC	Haryana	Mewat	15.03.2019	32.08	8.75	0
9	M/s Bharti Agro Cluster	Madhya Pradesh	Betul	19.12.2018	26.13	9.8	0
10	M/s Sun Valley Agro Food Park	Madhya Pradesh	Khargone	15.03.2019	22	10	0
11	M/s Kisan Sampada Food Park Industries	Maharashtra	Nagpur	08.06.2018	29.96	9.69	7.2675
12	M/s Madhur Food Park LLP	Maharashtra	Dhule	31.08.2018	25.84	10	0
13	M/s Reva Tapi Valley Industrial Development	Maharashtra	Nandurbar	01.08.2019	27.06	10	0
14	M/s SMS Food Park	Punjab	Jalandhar	15.03.2019	15.197	4.6877	0
15	M/s Big Belly Brothers Gourmet Grounds	Punjab	Muktsar	08.06.2018	33.69	10	3.269
16	M/s T R Mega Foods and Beverages LLP	Punjab	Firozpur	03.07.2019	27.44	7.111	0
17	M/s Rukmani Devi Garg Agro Impex Pvt. Ltd	Rajasthan	Kota	20.03.2019	31.908	9.4837	0
18	M/s Vamsi Royal Industrial Zone	Tamil Nadu		03.12.2019	33.167	10	0
19	M/s Govindgreen Foods Infratech	Uttar Pradesh	Kanpur Dehat	06.04.2018	34.31	10	3.5
20	M/s Brindavan Bottlers Private Limited	Uttar Pradesh	Barabanki	05.08.2019	48.53	10	0
Cold Chain scheme (Total sanctioned projects - 297)							
S.No	Name of the Units	State	District	Date of approval	Project Cost	Approved Grant	Released Grant
1	Varun Agro Processing Foods Private Limited	Maharashtra	Nashik	25.04.2017	28.35	7.25	4.70
2	Siva Sai Exports	Maharashtra	Nashik	25.04.2017	23.38	10.00	6.50

3	Nagaland Integrated Cold Chain	Nagaland	Dimapur	17.04.2017	21.44	8.10	5.28
4	NDM Sea Food Processors and Exporters Private Limited	West Bengal	Hooghly	29.10.2018	36.08	10.00	2.50
5	Ganapathi Foods LLP	Odisha	Ganjam	24.07.2019	15.01	4.79	0.00
6	Shanthy Feeds Pvt Ltd	Tamil Nadu	Dindugal	24.07.2019	46.70	10.00	0.00
7	Agastyaa Infracon	Maharashtra	Nashik	07.01.2019	26.04	7.51	0.00
8	Sangamner Taluka Sahakari Doodh Utpadak & Prakriya Sangh Ltd.	Maharashtra	Ahmednagar	13.11.2018	27.89	8.52	0.00
9	Fresh Produce Impex	Himachal Pradesh	Sirmaur	20.09.2013	13.30	8.21	8.21
10	Om Agro Products	Madhya Pradesh	Jabalpur	25.07.2012	17.22	3.97	3.97
11	VSM Food Cold Chain & Processors LLP	Haryana	Mewat	26.04.2017	29.80	8.32	8.32

**Backward & Forward Linkages scheme
(Total sanctioned projects - 58)**

S.No	Name of the Units	State	District	Date of approval	Project Cost	Approved Grant	Released Grant
1	Shakti Cashew Industries	Gujarat	Rajkot	13-04-2018	1.51	0.33	0.00
2	M/s Somanath Women Multi State Co Op Agro Processing Society Ltd	Maharashtra	Kolhapur	29-09-2018	2.70	0.83	0.21
3	M/s Amuthadevi	Tamil Nadu	Tiruchirappalli	26-10-2018	3.50	1.37	0.89
4	M/s Monica Products	Uttar Pradesh	Lucknow	14-09-2018	1.66	0.20	0.00
5	M/s Panchwati Nuturients	Uttarakhand	Haridwar	13-09-2018	14.18	5.00	1.25
6	Ananta Biotech	Uttarpradesh	Fatehpur	29.06.2018	2.95	0.82	0.52

ANALYSIS OF ACTION TAKEN BY GOVERNMENT ON
THE SEVENTH REPORT (17th LOK SABHA) OF
STANDING COMMITTEE ON AGRICULTURE (2019-20)
(Vide Para 4 of Introduction of the Report)

(i)	Total number of Recommendations	08
(ii)	Recommendations/Observations which have been Accepted by the Government Para Nos. 2, 3, 4, 7 & 8 Total	05
	Percentage	62.50%
(iii)	Recommendations/Observations which the Committee Do not desire to pursue in view of the Government's replies Para No. Total	00
	Percentage	00.00%
(iv)	Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee Para Nos. 1 & 6 Total	02
	Percentage	25.00%
(v)	Recommendations/Observations in respect of which Final replies of the Government are still awaited Para Nos. 5 Total	01
	Percentage	12.50%